Advertisement in terms of Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011

PANKAJ POLYPACK LIMITED

Regd. Off.: "E" Block,V floor, 105 Surya Towers, Sardar Patel Road, Secundrabad – 500 003; **CIN: L55101TG2011PLC072532**
Tel.: +91-40-27897743/7744, 27815895; **Fax:** +91-040-27842127; **E-mail:** info@pankajpolypack.com; **Web:** www.pankajpolypack.**com**

This advertisement from Corrigendum ('**Offer Opening Public Announcement**') is being issued by **Guiness Corporate Advisors Private Limited** ('**Manager to the Offer**') on behalf of Mr. Manoj Kumar Dugar, Mr. Rajesh Kumar Dugar, Mrs. Renu M. Dugar, Mrs. Renu R. Dugar, Smt. Tara Devi Dugar, Mr. Divay Dugar and Mr. Chirag Dugar (collectively referred as 'Acquirers') pursuant to and in compliance with Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ('**SEBI (SAST) Regulations, 2011**') in respect of the Open Offer for acquisition upto 8,00,150 fully paid-up equity shares of face value of ₹ 10 each, constituting 26.00% of the voting share capital, from the public shareholders, of **Pankaj Polypack Limited** ('**Target Company**'). The Detailed Public Statement ('**DPS**') with respect to the aforementioned Offer was published on August 13, 2015 (Thursday) in all editions of **Financial Express (English) & Jansatta (Hindi)**, Hyderabad edition of **Nav Telangana (Telugu)** and Mumbai edition of **Mumbai Lakshadeep (Marathi)**.

1. The Offer Price is ₹ 15.50 (Rupees Fifteen and Paise Fifty only) per fully paid-up equity share of face value of ₹ 10 each ('Offer Price').
2. The Committee of Independent Directors ('IDC') of the Target Company is of the opinion that:
   - The Offer Price is in compliance with the SEBI (SAST) Regulations, 2011;
   - However, the shareholders should independently evaluate the Offer and take an informed decision in the matter.

   The IDC has issued its recommendation on the Offer, which was published on September 30, 2015 in the same newspapers in which the DPS was published.
3. This Offer is not a Competing Offer.
4. The Letter of Offer ('LoF') has been dispatched on September 24, 2015 to the shareholders of the Target Company, as on the Identified Date.
5. A copy of the LoF along with Form of Acceptance cum Acknowledgement ('Form of Acceptance') is also available on Securities and Exchange Board of India ('SEBI') website (http://www.sebi.gov.in). Registered / Unregistered Shareholders, if they so desire may also apply by downloading such forms from the website. Further, Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer/ Form of Acceptance, may also participate in the Offer as per procedure mentioned below:

   In case the Equity Shares are in dematerialized form: An Eligible Person may participate in the Offer by approaching their broker / Selling Member during the normal trading hours of the secondary market during tendering period, by submitting Delivery Instruction Slips ("DIS") duly filled in specifying market type as "Open Offer" and execution date alongwith other details to their respective broker.

   In case the Equity Shares are in physical form: An Eligible Person may participate in the Offer by approaching their broker / Selling Member during the normal trading hours of the secondary market during tendering period. They can participate by submitting an application on plain paper or on the form of acceptance-cum-acknowledgement in relation to Offer annexed to the Letter of Offer, which may be obtained from the SEBI website (www.sebi.gov.in) or from Registrar to the Offer. They can participate giving details regarding their shareholding and relevant documents such as a) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company b) Original share certificate(s), Valid share transfer deed(s) duly signed as transferor(s) by the sole/joint shareholder(s) in the same order and as per specimen signatures lodged with the Target Company and duly witnessed at the appropriate place, c) Self attested PAN Card copy (in case of Joint holders, PAN card copy of all transferors), d) Any other relevant document such as Power of Attorney, corporate authorization (including board resolution/ specimen signature), and e) Self attested copy of address proof such as valid Adhar Card, Voter ID, Passport etc. Equity Shareholders must ensure that the Tender Form, along with the TRS and requisite documents, should reach the Registrar of the Company before 5:00 PM on the Closing Date i.e October 16, 2015 (Friday).
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer had been submitted to SEBI on August 21, 2015 (Friday).
7. We have received the final comments, in terms of Regulation 16(4) of the SEBI SAST Regulations, 2011 from SEBI vide its letter dated September 14, 2015 (Monday) and all the observations made by SEBI have been incorporated in the LoF.
8. There are no other statutory approvals required to acquire the Equity Shares tendered pursuant to this Open Offer. If any other statutory approvals are required or become applicable at a later date but before the completion of the Open Offer, the Open Offer would be subject to the receipt of such other statutory approvals also.
9. **Schedule of Activities of this Offer is as follows:**

Activities	Original (Date and Day)	Revised (Date and Day)
Public Announcement	August 06, 2015 (Thursday)	August 06, 2015 (Thursday)
Publication of Detailed Public Statement	August 13, 2015 (Thursday)	August 13, 2015 (Thursday)
Filing of Draft Letter of Offer with SEBI along with soft copies of Public Announcement and Detailed Public Statement	August 21, 2015 (Friday)	August 21, 2015 (Friday)
Last date for a Competing Offer	September 04, 2015 (Friday)	September 04, 2015 (Friday)
Receipt of comments from SEBI on Draft Letter of Offer	September 11, 2015 (Friday)	September 14, 2015 (Monday)
Identified Date*	September 15, 2015 (Tuesday)	September 16, 2015 (Wednesday)
Date by which the Letter of Offer will be dispatched to the shareholders	September 23, 2015 (Wednesday)	September 24, 2015 (Thursday)
Last date for upward revision of Offer Price and/or Offer Size	September 28, 2015 (Monday)	September 29, 2015 (Tuesday)
Last date by which Committee of Independent Directors of the Board of the Target Company shall give its recommendation	September 29, 2015 (Tuesday)	September 30, 2015 (Wednesday)
Offer Opening Public Announcement	September 30, 2015 (Wednesday)	October 01, 2015 (Thursday)
Date of commencement of Tendering Period	October 01, 2015 (Thursday)	October 05, 2015 (Monday)
Date of Closing of Tendering Period	October 15, 2015 (Thursday)	October 16, 2015 (Friday)
Last date of communicating of rejection / acceptance and payment of consideration for accepted shares/return of unaccepted shares	October 28, 2015 (Wednesday)	October 30, 2015 (Friday)

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders of the Target Company (registered or unregistered) (except the parties to the SPA), at any time prior to the Closure of the Tendering Period, are eligible to participate in this Open Offer.*

Capitalized terms used in this Public Announcement but not defined shall have the same meaning as assigned in the PA, DPS and LoF. All other terms and conditions of the Offer shall remain unchanged.

The Acquirers accept, jointly and severally, full responsibility for the information contained in this Announcement and shall be jointly and severally responsible for the fulfilment of obligations under the SEBI (SAST) Regulations, 2011 in respect of this Offer.

This Pre Offer Advertisement will also be available on SEBI's website at www.sebi.gov.in.

Issued by Manager to the Offer on behalf of Acquirers

GUINESS
Redefining Services

GUINESS CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No.: INM 000011930
111, 11th Floor, Bajaj Bhavan, Nariman Point, Mumbai – 400 021.
Tel: +91 - 22 22816508; **Website:** www.16anna.com; **Email:** gcapl@guinessgroup.net;
Contact Person: Ms. Alka Mishra / Ms. Nimisha Joshi

Place: Mumbai
Date: September 30, 2015

Raka